

TMC

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (SOUTH)**  
**District Courts Complex, Saket, New Delhi**

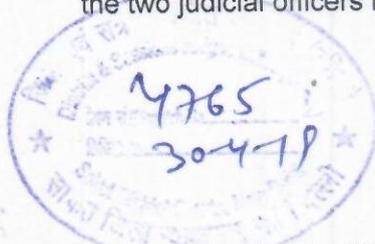
**ORDER No. 31 /2019**

In continuation of order No. 23/2019 issued vide endorsement no. Judl.II/F.102/South/Saket/2019/6829-6848 dated 30.03.2019, in exercise of powers vested in the undersigned, the following Additional Sessions Judges are hereby authorized under Section 10 (3) of the Criminal Procedure Code, 1973 to dispose of bail/urgent applications pertaining to the Police Stations/Investigating Agencies of the South Police District/Sessions Division of Delhi as mentioned against their respective names, w.e.f. 01.05.2019 to 31.05.2019.

S. No.	Name of Judicial Officers (A)	Name of Police Stations & Investigating Agencies	Link Additional Sessions Judge (B)
1.	Sh. Sanjeev Kumar, ASJ-04 (POCSO) (South)	Ambedkar Nagar, Sangam Vihar & Tigri	Sh. Rajesh Kumar Singh, ASJ/Special Judge (NDPS) (South)
2.	Sh. Ajay Kumar Jain, ASJ-02 (South)	Special Task force of Delhi Police, C.A.W. Cell (South District), Mehrauli, Saket, INA Metro Station, Hauz Khas, Malviya Nagar, Neb Sarai, Maidan Garhi	Sh. Sanjeev Kumar Singh, ASJ (Electricity) (South)
3.	Ms. Sunena Sharma, ASJ-03 (South)	Special Cell, Fatehpur Beri, E.O.W. Cell (South), Crime Branch (South), Metro Station Ghitorni and Safdarjang Enclave	Sh. Sameer Bajpai, PO-MACT (South)

Note:-

1. Whenever any of the judicial officers mentioned in Column A given above is on leave or unavailable due to any reason, the judicial officer whose name is mentioned in Column B against his/her name in the opposite column shall work as his/her link judicial officer. In the event of both the said judicial officers being on leave or unavailable, the judicial officer whose name is mentioned immediately below the name of the concerned judicial officer within the same column shall work as the next link judicial officer. In case, even the next link judicial officer mentioned immediately below the name of the concerned judicial officer is also similarly on leave or not available, the judicial officer whose name finds mentioned immediately below the name of the concerned judicial officer in the same column shall work as the next link judicial officer for such duration for such purposes and so on and so forth. The two judicial officers mentioned in the first horizontal line shall be deemed to be the judicial officers placed immediately below the two judicial officers mentioned in the last horizontal line for the above purposes.



*Asha Menon*  
**(ASHA MENON) 30.4.19**  
District & Sessions Judge (South)  
Saket Courts Complex, New Delhi

No. Judl.II/F.102/South/Saket/2019/ 10487 - 10507

New Delhi, Dated : 30/4/19

Copy forwarded for information & necessary action to:

1. The Registrar General, High Court of Delhi, New Delhi.
2. The District & Sessions Judge (H.Q.), Tis Hazari Courts, Delhi
3. The Officers concerned.
4. The Administrative Officer (Judicial)/Branch In-Charge, Filing Section, South District, Saket Court.
5. The Director, Directorate of Prosecution, Govt. of NCT of Delhi.
6. The Officer In-Charge Computer Branch (South), Saket Court New Delhi.
7. The Chief/In-Charge. Prosecutor, Saket Courts, New Delhi.

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